

1

MCRC-54530-2024

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE LOK ADALAT HON'BLE SHRI JUSTICE GAJENDRA SINGH

&

MISS SEEMA MALVIYA ON THE 10th OF MAY, 2025

MISC. CRIMINAL CASE No. 54530 of 2024

AJA Y Versus

VIJA Y

Appearance:

Shri Sachin Parmar - Advocate for the appellant.

ORDER

The present M.Cr.C is filed for restoration of M.Cr.C No.44275 of 2024. The

said petition was dismissed for want of prosecution on 17.10.2024.

It is stated that when the case was called, the counsel for the appellant was arguing the matter before another board, and therefore, he could not appear.

Considering the said grounds mentioned in the application, the same is allowed.

The M.Cr.C No. 44275 of 2024 is directed to be restored to its original number.

A copy of this order be kept in the record of M.Cr.C No.44275/2024.

(GAJENDRA SINGH) MEMBER (SEEMA MALVIYA) MEMBER

rashmi